

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) to (c). Passenger Amenities at stations are provided as per prescribed norms based on the volume of traffic dealt with subject to availability of funds and relative needs of various stations. Works of raising the platforms to high level and extension of platform sheds on platforms No. 2 and 3 have already been taken up and the same are expected to be completed during 1992-93.

Cleaning of Yamuna

1845. SHRIMATI DIPIKA CHIKHLIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the preliminary project proposals for various pollution abatement schemes with particular reference to cleaning of Yamuna approved by the Union Government so far;

(b) whether the work of cleaning has been started;

(c) if so, the details thereof and the cost involved therein; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (d). The scheme for pollution abatement of river Yamuna is under formulation. Details in this regard are being worked out.

[*Translation*]

Seizure of Spurious and Sub-Standard Drugs

1846. SHRI DAU DAYAL JOSHI: Will

the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the sub-standard and spurious drugs seized from January 1989 to October 1989, State-wise, and the action taken against the blacklisted companies;

(b) whether complaints of deaths due to the said spurious and sub-standard drugs have been received;

(c) if so, whether the Government propose to enact any legislation in this regard; and

(d) if so, by what time and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) As per the information available, a statement giving details of spurious and substandard drugs reported during the years 1988-89 and 1989-90 is attached.

Action against companies manufacturing spurious/sub-standard drugs is taken by the State Government as per the provisions of the Drugs and Cosmetics Act and Rules thereunder.

(b) No complaints of deaths due to spurious or substandard drugs have been reported during 1989.

(c) and (d). To strengthen the punitive measures, the Drugs & Cosmetics Act was amended in 1982 to include imprisonment for a term of not less than 5 years extending to a term of live and with fin of not less the tonthousnad rupees for manufacture, sale of distribution of a drug which is likely to cause beath or grievous hurt..